

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 45

C.P. (IB)/1190(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **18.06.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s SHERSINGH**
AGARWAL

Under Section 95(1) Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Kunal Kanungo for the Applicant is present, Adv. Suraj Chaudhary for the Resolution Professional is present and Adv. Aniruth Purusothaman is also present.
2. Ld. Counsel for the Personal Guarantor informs that the Financial Creditor is set to receive the substantial amount from the Resolution of Shri Vaishno Castings Pvt. Ltd. However, we note that there shall still remain some amount which is to be paid by the Guarantors of Shri Vaishno Castings Pvt. Ltd.
3. Ld. Counsel for the Personal Guarantor seeks time to enter into negotiations on this premise with the Financial Creditor. Last opportunity is granted.

4. List this matter on **23.07.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj